

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 2354  
TO BE ANSWERED ON 08.07.2019**

**SCHEME FOR UNORGANISED SECTOR**

**†2354. SHRI PRATAPRAO JADHAV:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is formulating any scheme keeping in view the problems faced by working of the unorganised sector especially the agriculture sector;**
- (b) if so, the details thereof; and**
- (c) the total number of workers likely to be benefited by this scheme each year?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c):** In order to provide social security benefits to the workers in the unorganised sector including workers in agriculture sector, the Government has enacted the Unorganised Workers' Social Security Act, 2008. This Act stipulates formulation of suitable welfare schemes for unorganised workers on matters relating to: (i) life and disability cover, (ii) health and maternity benefits, (iii) old age protection and (iv) any other benefit as may be determined by the Central Government. Life and disability cover is provided through Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY) and Pradhan Mantri Suraksha Bima Yojana (PMSBY) to the unorganised workers depending upon their eligibility. Government of India and State Governments pay the annual premium in equal share without any burden on the beneficiary. The health and maternity benefits are addressed through Ayushman Bharat scheme. For old age protection in the form of minimum assured monthly pension, Government of India has recently launched Pradhan Mantri Shram Yogi Maandhan (PM-SYM). Under the scheme, minimum assured monthly pension of Rs. 3000/- will be provided to the unorganised workers after attaining the age of 60 years. Prescribed monthly contribution is payable by the beneficiary and equal matching contribution is paid by the Central Government.

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